

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CIVIL MISCELLANEOUS JURISDICTION No.1746 of 2019**

Bindeshwari Giri

... .. Petitioner/s

Versus

Matuki Giri @ Dharam Nath Giri & Anr.

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr.Pankaj Kumar Dubey

For the Respondent/s : Mr.Chandra Kant

**CORAM: HONOURABLE MR. JUSTICE ARUN KUMAR JHA
ORAL ORDER**

11 03-07-2025

I.A. No. 03 of 2025

The instant interlocutory application has been filed on behalf of the petitioner for substitution of heirs/legal representatives of sole petitioner, Bindeshwari Giri.

2. Learned counsel appearing on behalf of heirs/legal representatives submits that the sole petitioner died on 13.05.2025 leaving behind his heirs/legal representatives whose details have been mentioned in paragraph 2 of the interlocutory application.

3. In the light of averments made in the interlocutory application as well as submission made on behalf of heirs/legal representatives of the sole petitioner, I.A. No. 03 of 2025 is allowed.

4. Let the name of sole petitioner be deleted from the record and be substituted with his heirs/legal representatives whose details have been mentioned in paragraph 2 of the



interlocutory application.

C. Misc. No. 1746 of 2019

5. If service is complete, office is directed to list this matter on 19.08.2025 under appropriate heading.

(Arun Kumar Jha, J)

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